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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.1500/96

Date of Order: 20.1.97

BETWEEN:

J.Atchayyamma

.. Applicant

AND

- 1. The General Manager, S.E.Rly., Garden Reach, Calcutta-43.
- The Divisional Railway Manager (Personnel), S.E.Rly., Khurda Road, Orissa State.
- The Senior Divisional Personnel Officer, S.E.Rly., Khurda Road, Orissa State.

.. Respondents.

Counsel for the Applicant

Mr.A.Srinivasa Sarma

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUDL.)

QRDER

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.Srinivasa Sarma, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

- 2. This OA is filed praying for a direction to the respondents to to release the death benefits relating/the applicant's husband to her and to pay the applicant family pension from the date of demise of her husband i.e. from 28.5.85.
- 3. The applicant herein is the wife of late J.Thimmanna and Reddy who worked as Fitter in the Carriage/Wagon department in the S.E.Railway. It is stated by the learned counsel for the applicant that he was mentally derailed on account

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of some mental depression and hence he was removed from service. The order of removal from service is in existence as on date.

- 4. In view of the fact that the applicant's husband had been removed from service, the applicant will not be entitled for any family pension so far the removal order is in force. However she has to be paid the contribution made by her husband towards the P.F. and also the gratuity if the late husband if entitled for the same. The learned standing counsel submitted that the P.F. contribution of her husband and the gratuity will be paid to her within a period of 3 months from the date of receipt of a copy of this order.
- 5. The OA is disposed of noting the submission of the respondents counsel. No costs.

(B.S. JAI PARAMESHWAR)

Member (Jud 1.)

(R.RANGARAJAN) Member (Admn.)

Dated: 20th January, 1997

(Dictated in Open Court)

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